

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2068
ANSWERED ON:22.11.2010
INCONSISTENCIES IN CONSTRUCTION WORKERS ACT
Chaudhary Shri Jayant

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is inconsistencies in the implementation of Section 50 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service

(e) Act, 1996;

(b) if so, the details thereof;

(c) whether the said Act has not been fully implemented by the Ministry; and

(d) if so, the reasons thereof and the steps taken towards its proper implementation?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Section 50 of Building and Other Construction Workers (Regulation of Employment and Conditions of Service

(e) Act, 1996 provide for punishment for contravention or failure to comply with any provision of the Act or any rules made thereunder where no express penalty is provided for SUCH Contravention Or failure. In Central Sphere, Director General has been empowered to impose the penalty whereas in State Sphere Chief Inspector is empowered to impose the penalty. There is no inconsistency in implementation of this section.

(c) & (d): The main responsibility for implementation of the Act lies with the state Governments. The Central Government has been interacting with the State Government for speedy implementation of the Act. A Special Group has been constituted under the Chairmanship of Secretary, Labour & Employment to monitor and review the implementation of Building and Other Construction Workers (Regulation of Employment and Conditions of Service

(e) Act, 1996 as per the directions of Prime Minister's office. The issues concerning construction workers were also discussed in State Labour Ministers Conference held on 22nd January, 2010 in New Delhi. The Minister of Labour & Employment has recently written to Chief Ministers of States/UTs requesting them to review the progress of implementation of the Act. The Central Government has also issued directions to all States/UTs for implementation of the Act In exercise of the powers conferred under Section 60 of the Act.